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of the Corporate Debtor/Swapnil Promoters & Developers Pvt. Ltd. They filed their claim on 25.03.2024.

2.2 The Counsel for the RP submits that the Plan was approved on 22.03.2024. The Applicants filed the claim on 25.03.2024 i.e. after approval of the Plan by the CoC. Hence, the RP has no jurisdiction to entertain the application at this stage.

2.3 Heard both Counsel. We note that though the Appellant, by his own submission, became aware of the CIRP proceedings in November 2023, they filed their claim only on 25.03.2024. No reasonable cause was put before us for the delay in filing the claim. We also note that the Plan is approved on 22.03.2024. At this belated stage when the Plan is already approved by the CoC and the claim is filed only on 25.03.2024 (after approval of the Plan), we are not inclined to direct the RP to consider the claim as it would stall the entire CIRP process. Therefore, IA is **dismissed**.

3. **IA-38/2024:** Heard. Reserved for Orders.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)